

RATIFIED

Minutes of M.No.50/09 held on 09.03.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No.50/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 was held on 09.03.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:1/50/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
	HQ File :01/80/050/01799/AM09/	RLA File :04/24/040/00263/AM09/	Lic.No/Date:0410102464 19.02.2009	Defer Date: 28.04.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DHI for examination and submission of comments. The case may be re-listed on 28.04.2009.			

2	Case No.:2/50/80-ALC2/2008	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
	HQ File :01/80/050/01800/AM09/	RLA File :04/24/040/00262/AM09/	Lic.No/Date:0410102465 19.02.2009	Defer Date: 28.04.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DIPP for examination and submission of comments. The case may be re-listed on 28.04.2009.			

3	Case No.:3/50/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
	HQ File :01/80/050/01801/AM09/	RLA File :04/24/040/00260/AM09/	Lic.No/Date:0410102466 19.02.2009	Defer Date: 28.04.2009
	Decision : The Committee noted that firm's application had been received from RA. The Committee, accordingly, handed over the firm's application to the technical authority of DHI for examination and submission of comments. The case may be re-listed on 28.04.2009.			

4	Case No.:4/50/80-ALC2/2008	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01802/AM09/	RLA File :32/24/040/00062/AM09/	Lic.No/Date:3210039806 19.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

5	Case No.:5/50/80-ALC2/2008	Party Name:KSB PUMPS LIMITED	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01803/AM09/	RLA File :31/24/040/00316/AM09/	Lic.No/Date:3110037413 20.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

6	Case No.:6/50/80-ALC2/2008	Party Name:WOLFRA- TECH PVT LTD	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
	HQ File :01/80/050/01804/AM09/	RLA File :07/24/040/00565/AM09/	Lic.No/Date:0710063186 20.02.2009	Defer Date: 28.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 28.04.2009.			

7	Case No.:7/50/80-ALC2/2008	Party Name:TRANter INDIA PRIVATE LIMITED	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
	HQ File :01/80/050/01805/AM09/	RLA File :31/21/040/00356/AM09/	Lic.No/Date:3110037423 20.02.2009	Defer Date: 28.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. However, according to online data, the product under the subject authorization appears to be covered under SCOMET list 3D001. The Committee accordingly, decided to ask the RA to forward the firm's application along with copy of export authorization at the earliest to examine the case. The case may be relisted on 28.04.2009.			

	Case No.:8/50/80-ALC2/2008	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
	HQ File :01/80/050/01806/AM09/	RLA File :05/24/040/00730/AM09/	Lic.No/Date:0510236942	Defer Date: 28.04.2009

8			23.02.2009	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 28.04.2009.			

9	Case No.:9/50/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01807/AM09/	RLA File :05/24/040/00735/AM09/	Lic.No/Date:0510236962 23.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

10	Case No.:10/50/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
	HQ File :01/80/050/01808/AM09/	RLA File :07/24/040/00601/AM09/	Lic.No/Date:0710063214 24.02.2009	Defer Date: 28.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 28.04.2009.			

11	Case No.:11/50/80-ALC2/2008	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01809/AM09/	RLA File :07/24/040/00631/AM09/	Lic.No/Date:0710063215 24.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

12	Case No.:12/50/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
	HQ File :01/80/050/01810/AM09/	RLA File :07/24/040/00630/AM09/	Lic.No/Date:0710063217 24.02.2009	Defer Date: 28.04.2009

Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 28.04.2009.

13	Case No.:13/50/80-ALC2/2008	Party Name:BUHLER (INDIA) PVT LTD	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01811/AM09/	RLA File :07/24/040/00604/AM09/	Lic.No/Date:0710063218 24.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

14	Case No.:14/50/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
	HQ File :01/80/050/01812/AM09/	RLA File :09/24/040/00427/AM09/	Lic.No/Date:0910037147 24.02.2009	Defer Date: 28.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 28.04.2009.			

15	Case No.:15/50/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
	HQ File :01/80/050/01813/AM09/	RLA File :03/95/040/00877/AM09/	Lic.No/Date:0310508901 24.02.2009	Defer Date: 28.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. Textile Commissioner for examination and submission of comments. The case may be relisted on 28.04.2009.			

16	Case No.:16/50/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
	HQ File :01/80/050/01814/AM09/	RLA File :31/24/040/00315/AM09/	Lic.No/Date:3110037452 24.02.2009	Defer Date: 28.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 28.04.2009.			

	Case No.:17/50/80-ALC2/2008	Party Name:GEA WESTFALIA SEPARATOR (INDIA) PVT.LTD.,	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
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17	HQ File :01/80/050/01815/AM09/	RLA File :07/24/040/00577/AM09/	Lic.No/Date:0710063247 24.02.2009	Defer Date: 28.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 28.04.2009.			

18	Case No.:18/50/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
	HQ File :01/80/050/01816/AM09/	RLA File :02/24/040/00280/AM09/	Lic.No/Date:0210123668 25.02.2009	Defer Date: 28.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. C&PC and DC(MSME) for examination and submission of comments. The case may be relisted on 28.04.2009.			

19	Case No.:19/50/80-ALC2/2008	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
	HQ File :01/80/050/01817/AM09/	RLA File :02/24/040/00271/AM09/	Lic.No/Date:0210123670 25.02.2009	Defer Date: 28.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 28.04.2009.			

20	Case No.:20/50/80-ALC2/2008	Party Name:KMG A TO Z SYSTEMS PRIVATE LIMITED	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01818/AM09/	RLA File :05/24/040/00741/AM09/	Lic.No/Date:0510237191 26.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

21	Case No.:21/50/80-ALC2/2008	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01819/AM09/	RLA File :31/24/040/00232/AM09/	Lic.No/Date:3110037480 26.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			

	appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007/. The Regional Authority may take necessary action accordingly.
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22	Case No.:22/50/80-ALC2/2008	Party Name:WPIL LTD.,	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
	HQ File :01/80/050/01820/AM09/	RLA File :02/24/040/00274/AM09/	Lic.No/Date:0210123758 27.02.2009	Defer Date: 28.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 28.04.2009.			

23	Case No.:23/50/80-ALC2/2008	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case approved
	HQ File :01/80/050/01821/AM09/	RLA File :03/95/040/00969/AM09/	Lic.No/Date:0310509712 27.02.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as per decision taken in meeting No. 41/09 dt. 06.01.2009 as under :- 1. Words “ 0.36 mm Thk” may be suffixed with the description of import item. 2. Quantity of import item may be allowed as 8704 Kgs inclusive of 85.6% wastage after 1/3 rd recovery. The Regional Authority may take necessary action accordingly.			

24	Case No.:24/50/80-ALC2/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
	HQ File :01/80/050/01822/AM09/	RLA File :03/94/040/01028/AM09/	Lic.No/Date:0310509724 27.02.2009	Defer Date: 28.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 28.04.2009.			

25	Case No.:25/50/80-ALC2/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:50/80-ALC2/2008 09.03.2009	Status:Case deferred
	HQ File :01/80/050/01823/AM09/	RLA File :03/94/040/01046/AM09/	Lic.No/Date:0310509734 27.02.2009	Defer Date: 28.04.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 28.04.2009.			

Case No. A/R-88	M/s. Devu Tools. P. Ltd.	HQ F.No.01/80/50/00189/AM07/DES.I	Lic.No. & Date
Meeting No.50/09	Mumbai	RA F.No.3/94/040/0097/AM07	0310381211
Date: 9.3.2009		Ratification of Norms	Dt. 22.05.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 50/09 held on 09.03.2009 as per the agenda. The representative of DHI informed the Committee that details of the subject case are readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 28.04.2009.

Case No. A/R-89	M/s. Larsen & Toubro	HQ F.No.01/80/50/00148/AM09/DES.I	Lic.No. & Date
Meeting No.50/09	Ltd.	RA F.No.3/95/040/00919/AM08	0310456242
Date: 9.3.2009		Amendment in Norms	Dt. 02.01.2008

The case regarding amendment of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 50/09 held on 09.03.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to make the following amendments in the norms of the subject advance authorization:-

1. Description of export product may be modified as per decision taken in NC meeting No. 17/80 held on 22.07.2008 viz. “ Eight Preassembled Units with 4 nos. of HP Drums, 12 nos. of LP Drums 3 Nos of Shell and Tube Heat Exchangers, Columns and tanks”
2. Total net empty weight of export products may be modified to 3444.12 MT.
3. Quantity of import item at Sl.No.3 may be revised to 12826 Mtrs. (296.6 MT) inclusive of 2 % wastage.
4. Quantity of import item at Sl.No.9 may be revised to 96 Nos. (21.374 MT) on net to net basis.

The Regional Authority may take necessary action accordingly.

Case No. A/R-90	M/s. Larsen & Toubro	HQ F.No.01/80/50/01515/AM06/DES.I	Lic.No. & Date
Meeting No.50/09	Ltd.	RA F.No.3/95/040/1350/AM06	0310367730
Date: 9.3.2009		Amendment in Norms	Dt. 20.02.2006

The case regarding amendment of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 50/09 held on 09.03.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to make the following amendments in the norms of the subject advance authorization:-

Word “ Relevant” may be prefixed with the description of import item at Sl. No. 7 and its quantity may be allowed as 76515 Kgs inclusive of 3 % wastage.

The Regional Authority may take necessary action accordingly.

Case No. A/R-91	M/s. Briggs of Burton	HQ F.No.01/80/50/00030/AM08/DES.I	Lic.No. & Date
Meeting No.50/09	(India) P. Ltd.	RA F.No.07/24/40/0026/AM08	0710051212
Date: 9.3.2009		Ratification of norms	Dt. 13.04.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 50/09 held on 09.03.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in

respect of the subject advance authorization with following modifications:-

1. Total net empty weight of export product may be specified as 53 MT.
2. Import items at Sl. Nos. 4, 33 and 60 to 85 may be deleted.
3. Import items at Sl. Nos. 5 to 12, 17, 18, 20, 26 to 28 & 30 may be allowed as 1.03 Kgs/Kg content in the export product.
4. Rest of the import items at Sl. Nos. 1 to 3, 13 to 16, 19, 21 to 25, 29, 31, 32 & 34 to 59 may be allowed on net to net basis with accountability clause

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(A.K. Mishra, AIA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A.Komu)
Chairman